

(d) Defence Ministry has not received any such proposal.

(e) Adequate plans exist for defence preparedness as well as a second line of defence. It would not be desirable to disclose details.

Appointment of Committee by RBI to Study Country's Monetary System

*408. SHRI P. M. SAYEED: Will the Minister of FINANCE be pleased to state:

(a) whether the Reserve Bank of India has appointed a five member committee to make an in depth study of the country's monetary system and suggest measures to improve the effectiveness of the Government's economic policies;

(b) if so, when the Committee is likely to submit its report;

(c) what is its scope and who are its members; and

(d) whether any interim report has been submitted by them?

THE MINISTER OF FINANCE (SHRI PRANAB MUKEHERJEE):

(a) to (c) Reserve Bank has appointed a five member Committee in December 1982 to undertake an in-depth study of the working of the monetary system and suggest measures for improving the effectiveness of monetary policy as an instrument for promoting the basic objectives of economic policy. The Committee will, inter alia, evaluate the various instruments of monetary and credit policy in terms of their impact of the credit system and on the economy in general. Prof. Sukhamoy Chakravarty is the Chairman of the Committee. The other members are Shri M.P. Chitale, Dr R K Hazari, Dr. Freddie Mehta and Dr. C. Ranga-

rajan. The Committee has been requested to furnish its report by the end of June, 1984.

(d) No, Sir.

Rise in rate of interest on soft loan given by IDBI and IFCI to N.T.C.

*409. SHRI K. T. KOSALRAM: Will the Minister of COMMERCE be pleased to state:

(a) whether the National Textile Corporation is the worst hit as a result of the interest rate hike on the soft loan given by the IDBI and the IFCI, which runs into Rs. 130 crores; and

(b) if so, whether any talks have been initiated with the Ministry of Finance to bring down the interest rate since NTC is serving a national cause?

THE MINISTER OF COMMERCE AND OF THE DEPARTMENT OF SUPPLY (SHRI VISHWANATH PRATAP SINGH): (a) No, Sir.

(b) Does not arise.

Decline in export of shellac

†410. SHRIMATI MADHURI SINGH: Will the Ministry of COMMERCE be pleased to state:

(a) the exports of shellac during the last two years;

(b) what are the reasons for decline in exports of shellac;

(c) the measures proposed to step up export of shellac;

(d) whether the US Government had undertaken examination of Indian shellac for its safety in use in confectionery glazes and coating of fruits; and

(e) if so, the results of the study?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRIMATI RAM DULARI SINHA):

(a) Export of shellac during the last 2 years has been as under:

	Qty.	Value
	M. T.	Rs. Crores.
1980-81	6,250	8.31
1981-82	6,625	10.72

(b) There has been no decline in exports in the previous two years. Export in 1982-83 has declined because of the reduced production of Lac.

(c) Government of India has sanctioned Rs. 5.77 lakhs for the Central Sector Schemes on lac development in various States. In order to increase availability of seedlac for processing into shellac for export import of seed lac is permitted on OGL Customs Bonded Warehousing facility has been provided to inland areas for conversion of seedlac into shellac for export.

(d) Yes, Sir.

(e) Results would be known only after the study is completed.

Import of cement from Yugoslavia

4430. SHRI M. RAJASHEKHARA MURTHY: Will the Minister of COMMERCE be pleased to state:

(a) whether it is a fact that Yugoslavia has offered cement at competitive prices on link deal basis; and

(b) whether the import of cement from Yugoslavia under special link or barter deal will be allowed?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRIMATI RAM DULARI SINHA)

(a) An offer has been received from

a Yugoslavian organisation for supply of Cement on link deal basis. It would not be in the public interest to disclose the details of current offer.

(b) No decision has been taken in the matter.

Non-Selection of SC/ST Candidates in Tribunal for Customs, Central Excise and Gold

4431. SHRI BHEEKHABHAI: Will the Minister of FINANCE be pleased to refer to the reply given to Unstarred Question No. 1140 on 25th February, 1983 regarding non-selection of SC/ST candidates in Tribunal for Customs, Central Excise and Gold and State:

(a) whether recruitment rules with regard to recruitment/selection of members of Customs, Excise and Gold (Control) Appellate Tribunal have been finalised;

(b) if not, when these rules will be finalised; and

(c) whether reservation orders/roster points of promotion will be kept in view, while finalising these Rules?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PATABHI RAMA RAO): (a) and (b) The work of framing the recruitment rules for Members of the Customs, Excise and Gold (Controls Appellate Tribunal has already been taken in hand. These rules are yet to be finalised.

(c) The general instructions issued by the Government of India with regard to reservations for Scheduled Caste/Scheduled Tribe candidates, will be kept in view.

Exports by Tamil Nadu Plantations Corporation

4432. SHRI N. DENNIS: Will the Minister of COMMERCE be pleased to state:

(a) whether the Tamil Nadu Plantations Corporation has been exporting its items;